GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2841 TO BE ANSWERED ON 28TH DECEMBER, 2018

CONTAMINATED BLOOD

2841. SHRI GAJANAN KIRTIKAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has received information about contaminated and non-certified blood being sold at various places in the country;

(b) if so, the details thereof;

(c) the details of the hospitals and persons involved in such activities, State/ UT-wise along with the action taken against them during the last one year and the current year; and

(d) the corrective steps taken/ proposed to be taken by the Government in this regard?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a) to (c): Information in this regard as provided by the State Licensing Authorities about contaminated and non-certified blood, hospital/person involved and action taken is at **Annexure.**

(d): The requirements for the functioning and operation of a blood bank and/or for preparation of blood components are given in the Drugs & Cosmetics Rules 1945. Blood Banks are inspected by the State Drugs Control Department and/or Central Drugs Standard Control Organization (CDSCO) time to time to verify compliance with the provisions of said rules.

S.No.	State/UT wise Information as required for Lok Sabha Unstarred Question No. 2841 for reply on 28.12.2018	
1.	Punjab	 (a) Yes (b) Gulab Devi Hospital Blood Bank, Jalandhar (c) Gulab Devi Hospital Blood Bank, Jalandhar, License cancelled on 04.09.2018 (d) Periodical Inspection
2.	Uttar Pradesh	 (a)NA (b)NA (c) 2017-18: In district Prayagraj, one FIR was lodged against 3 persons involved in illegal blood distribution. 2018-19: In Lucknow, one FIR was lodged and five persons were arrested who were involved in illegal blood collection and distribution. (d) Strong vigil on illegal blood collection/distribution.